

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**LOK SABHA  
UN-STARRED QUESTION NO. 2821**

TO BE ANSWERED ON MONDAY, THE 21<sup>ST</sup> MARCH, 2022

**Raids conducted by ED**

2821. SHRI MANISH TEWARI:

Will the Minister of FINANCE be pleased to state:

- (a) Whether it is a fact that the Enforcement Directorate (ED) has conducted over 1700 raids and launched 1569 special investigations between 2011 and 2020;
- (b) Whether it is a fact that ED has been able to secure convictions in only nine of these cases;
- (c) Whether the number of raids conducted by both ED and IT department has risen exponentially from 2014 to 2022 as compared to 2004-2014.
- (d) The comparative year-wise data of raids conducted, ECIR's registered, special investigations launched, charge sheets filed and convictions secured, case-wise and year-wise from 2004 to 2022; and
- (e) Whether the conviction rate of ED in raids conducted under FEMA is merely 0.5 percent between 2014 and 2022 and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI PANKAJ CHAUDHARY)**

(a) The details of searches conducted and investigations initiated by the Directorate of Enforcement under the provisions of Prevention of Money Laundering Act, 2002 (PMLA) and Foreign Exchange Management Act, 1999 (FEMA) from 01.04.2011 to 31.03.2020 are as under:

Item	No. of searches		ECIR recorded under PMLA	Investigation initiated under FEMA
	PMLA	FEMA		
1.4.2011 to 31.3.2020	1758	1027	1999	18003

(b) & (e) As on 28.02.2022, Prosecution Complaints have been filed in 943 cases which are under different stages of trial. As on 15.03.2022, Trial Courts under PMLA has convicted 23 accused for the offence of money laundering and in only 01 case, accused were discharged on merit.

(c) During 2004-14, 112 searches were carried out which resulted in attachment of proceeds of crime of Rs. 5346.16 crore and filing of 104 prosecution complaints. During 2014-22, 2974 searches were conducted, which resulted in attachment of Proceeds of Crime of Rs. 95,432.08 crore and filing of 839 prosecution complaints. Searches in the course of investigation of money laundering cases are very important from perspective of collection of evidence. Increase in number of searches show Government's commitment to prevent money laundering and improved systems for gathering financial intelligence through use of technology, better inter-agency cooperation and exchange of information both domestically and internationally, concerted efforts to complete pending investigations in old cases and investigations in complex money laundering cases that have multiple accused requiring multiple searches are some of the reasons for increase in number of searches.

(d) Details of searches conducted, ECIRs recorded, Prosecution Complaints filed and convictions secured under PMLA are as under:

Item	No. of searches conducted	No. of ECIRs recorded	No. of Prosecution Complaints filed	No. of persons convicted
1.7.2005 to 28.2.2022	3086	4964	943	23

\* PMLA came into force w.e.f. 01.07.2005.

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